

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.80/2009 (Suo motu)

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 16.4.2009

Subject : Maintenance of Grid Discipline-Compliance of provisions of the Indian Electricity Grid Code.

Respondents : 1.Transmission Corporation of Andhra Pradesh Ltd, Hyderabad, and
2.Shri Suthirtha Bhattacharya, Chairman & Managing Director, Transmission Corporation of Andhra Pradesh Ltd, Hyderabad.

Parties present : Shri Deepak Biswas, Advocate for the respondents
Shri .K.Ramakrishna, SRLDC
Shri Ajit Singh , SRPC

The Commission by its order dated 13.4.2009 directed the first respondent to show cause as to why it should not be held guilty of contravention of and non-compliance with the provisions of the Grid Code and penalty under Section 142 of the Electricity Act, 2003 (the Act) be not imposed on it for over-drawl of electricity during the period 1.4.2009 to 9.4.2009. The second respondent, the Chairman and Managing Director of the first respondent, was also directed to show cause as to why as the person in-charge of and responsible to the first respondent for conduct of its business he should also not be deemed guilty of the offence of contravention of and non-compliance with the provisions of the Grid Code, and punished accordingly along with the first respondent, under Section 149 of the Act.

2. Learned counsel for the respondent informed that the reply had been sent today by fax. He stated that because of the polling day in the State, the officers concerned could not appear before the Commission. A request was made for adjournment. In view of the request made, the Commission directed to re-notify the petition on 21.4.2009. The Commission emphasized that grid indiscipline would not be permitted at any cost. Meanwhile, the proper reply be filed.

Sd/-
(K.S.Dhingra)
Chief (Legal)